

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4085

ANSWERED ON:20.04.2005

WORKING OF CBI

Mahato Shri Bir Sing; Renge Patil Shri Tukaram Ganpatrao; Singh Shri Prabhunath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the CBI has not been able to check corruption effectively;
- (b) if so, the reaction of the Government thereto;
- (c) the objectives behind setting up of the CBI and the extent to which these objectives have been realised alongwith the reaction of the Government thereto;
- (d) whether it is a fact that whistle blowers are being harassed by their respective departments and investigating agencies;
- (e) if so, the number of cases that has come to the notice of the Government; and
- (f) the steps taken/proposed to be taken for their safety?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (f): The Government of India set up Central Bureau of Investigation by a Resolution dated 1st April 1963 with an objective to create a Central Police Agency at the disposal of the Central Government which would investigate not only cases of bribery and corruption but also cases of breaches of Central fiscal laws, major frauds relating to Government of India departments, public joint stock companies, passport frauds, crimes on the high seas, crimes on the Airlines and serious crimes committed by organised gangs and profession criminals. During the last five years, the CBI had a high success rate in seeking convictions in over 66% of cases forwarded for trial to various courts along with a fast pace of disposal with more than 1100 investigations completed each year out of over 1000 cases registered which show that the objective has been largely achieved. The Central Vigilance Commission has formulated its policy for handling complaints under Government of India Resolution with respect to Whistle Blower/Scam Busters which is available on its website. The fact of harassment/victimization can be established only after the investigations are over.